

OA 324/89

20/8/93 Not placed before Mr.
Hendri, Bener on the date fixed,
List - on 20.10.93 for ~~admission~~
F.H. Inform the parties.

Notis

20/10/93 27.10.93
K. B. K.
Chit 88'

No sitting of D.M. adjourn to
2.12.93

2.12.93
20/8/93

Case reached adj. on
12.1.94

Notis issued by
UPC on 2.9.93 12.1.94

Heard Mr Justice R. K. Verma &
Hon. Mrs. Isha Sen on

12.1.94 on 3.3.94
for hearing

OR
R. K. Verma

OR
Dm

OR
R. K. Verma

OR
Notified
submitted
to
Hearing
on
2/3/94

OR
R. K. Verma
on

No sitting of D. B. adj
on 26.4.94

26-4-94 Hon Mr S. N. Prasad Jm
Hon Mr V. K. Seth, DM

OR
11/12/93 OR
copies prepared
& applicant copy
sent to reception
on 11/12/93
on 11/12/94

case called out several times
at intervals. 2000 April 30th
deemed counsel for respondent.
None responds on behalf of the
applicant. A perusal of record
shows that on the last other
date also none responded
on behalf of applicant. This
O.A No. 324/89 is dismissed
for default of the applicant and for
non-prosecution.

OR
R. K. Verma
on

OR
R. K. Verma
on

Received copy of judgment
at 20/11/93 of L. K. Verma
on 20/11/93
for
S. N. Prasad
on 25/5/94

OR
Dm

OR
Dm